

(2021) 03 MAN CK 0083
In the Manipur High Court
Case No : Writ Petition (c) No. 618 Of 2017

M. Koireng Singh.

APPELLANT

Vs

State Of Manipur & 4 Ors.

RESPONDENT

Date of Decision : 12-03-2021

Acts Referred:

Citation : (2021) 03 MAN CK 0083

Hon'ble Judges : Kh. Nobin Singh, J

Bench : Single Bench

Advocate : M Devananda, S Niranjana, H Kenajit, S. Samarjeet

Judgement

When the matter is taken up for consideration, Shri M. Devananda, learned counsel appearing for the petitioner has drawn the attention of this Court

to the letter dated 6-11-2019 issued by the Government of India informing that a sum of Rs. 382.52 lakh has been released towards non-recurring

Grants for creation of capital assets to Tourism Corporation of Manipur Limited (TCML) for project under PIDDC Scheme titled as ""Integrated

Tourist Destination at Kakching Garden, Manipur"". It has been submitted by him that if that be so, the respondents may be directed to release the

same. On perusal of the cause title, it is seen that the Tourism Corporation of Manipur Limited is not arrayed as party. In view thereof, Shri S.

Samarjeet, learned CGC is not present although Shri Somorjit, learned counsel is present. Since Shri S. Samarjeet, learned CGC is not present today,

list the matter on 18-3-2021 so as to enable him to appear before this Court. In case he is unable to appear before this Court on that date, an

alternative arrangement shall be made so that the matter can be disposed of on the next date itself.

Shri H. Kenajit, learned counsel appears for the MDS/respondent Nos. 1 & 4.

Copies of this order shall be sent to the counsel appearing for the parties through their WhatsApp/e-mail.